

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

**CHAMPION AGRO LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Champion Agro Limited</b>
2.	Date of incorporation of corporate debtor	26/07/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909GJ1994PLC022605
5.	Address of the registered office and principal office (if any) of corporate debtor	S No. 217 Paiki, Plot No. 2, National Highway Veraval – Shapar, Tal. Kotad Sangani, Rajkot 360024
6.	Insolvency commencement date in respect of corporate debtor	<b>23.06.2022</b> NCLT, Ahmedabad Bench passed Order vide CP (IB) 568/NCLT/AHM/2019 Order uploaded on <b>24.06.2022</b> .
7.	Estimated date of closure of insolvency resolution process	<b>20.12.2022</b> (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinodkumar Surendralal Shah, Reg. No. IBBI/IPA-002/IP-N00610/2018-19/11857
9.	Address and e-mail of the interim resolution professional, as registered with the Board	206/1, Pramukh Cyprus, Opp. Aashka Hospital, Sahpur Sargasan Road, Gandhinagar 382421; Email: <a href="mailto:ipvinodshah@rediffmail.com">ipvinodshah@rediffmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	206/1, Pramukh Cyprus, Opp. Aashka Hospital, Sahpur Sargasan Road, Gandhinagar 382421; Email: <a href="mailto:cirpchampion@gmail.com">cirpchampion@gmail.com</a>
11.	Last date for submission of claims	8.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: <a href="mailto:cirpchampion@gmail.com">cirpchampion@gmail.com</a>  b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Champion Agro Limited** on **23.06.2022**. The Order is uploaded on **24.06.2022**.

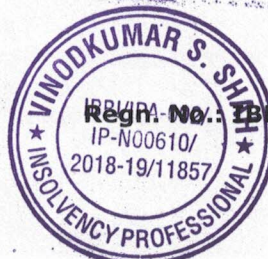
The creditors of **Champion Agro Limited**, are hereby called upon to submit their claims with proof on or before **8.07.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Gandhinagar  
Date: **27.06.2022**



**VINODKUMAR SURENDRALAL SHAH**  
(Interim Resolution Professional)  
Reg. No. IBBI/IPA-002/IP-N00610/2018-19/11857